PS: Crime Branch Old Kotwali U/s 21 NDPS Act & 14 Foreigners Act State Vs. Alex Jerry Peter

18.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Counsel for the accused/applicant.

Issue notice to both the IOs to appear in person for assistance of Ld.

Additional PP on 25.09.2020.

FIR No. 607/18 PS: Rajouri Garden U/s 20 NDPS Act State Vs. Rajesh Kumar

18.09.2020

Present:

Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Kunal Manav, counsel for applicant through VC.

On request of counsel, re-list the application on 22.09.2020.

FIR No. 951/20 PS: Nangloi U/s 328/376D/506/34 IPC State Vs. Sunil @ Vicky

18.09.2020

Present:

Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Himanshu Saxena, counsel for applicant/accused.

Counsel for applicant has given a noting on bail application that he wants to withdraw the present application with liberty to file afresh. Same is allowed.

In view of the submissions, the application is disposed off as withdrawn.

On request, copy of order be given Dasti.

State Vs. Sunny FIR No. 361/19 PS Rajouri Garden U/s 20 NDPS Act

18.09.2020

Present:

Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.

Ld. counsel for applicant/accused.

Reply to bail application not received. Issue court notice to IO to file reply positively on NDOH.

Re-list the matter for arguments on 21.09.2020.

FIR No. 195/10 PS: Hari Nagar U/s 307/34 IPC State Vs. Gurpreet Singh

18.09.2020

Present:

Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Jaspal Singh, applicant in person with proxy counsel.

This is the application for cancellation of endorsement on FDR.

Applicant has given a noting on application that he wants to withdraw the present application. Same is allowed.

In view of the submissions, the application is disposed off as withdrawn.

FIR No. 179/19
PS: Ranjit Nagar
U/s 392/394/397/411/34 IPC
State Vs. Ajay Kumar & Ors.

18.09.2020

Present:

Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Ms. Reena Singh, advocate with Mr. Ahishek Srivastav advocate,

counsels for applicant.

Reply not filed by IO.

Issue notice to IO to file reply on 22.09.2020.

FIR No. 95/20 PS: Hari Nagar U/s 21 NDPS Act State Vs. Amit Singh

18.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Vijay Shankar (D-3920/14) proxy for Mr. Mahesh Kumar Patel,

counsel for the applicant.

Proxy counsel submits that on instructions from main counsel, he wants to withdraw the present application. Statement in this regard is recorded on application itself.

In view of the submissions, the application is disposed off as withdrawn.

State Vs. Manvir Lakra FIR No. 827/20 PS Ranhola U/s 323/341/325/354/354-A/506/509/34 IPC

18.09.2020

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.

Counsel for complainant Mr. S.P Yadav.

Proxy counsel Mr. V.S Tiwari for main counsel Mr. Mahesh Kumar Patel

for applicant/accused.

IO ASI Sunil Dutt in person.

Ld. Addl. PP submits that today statement U/s 164 Cr.P.C is to be recorded. Therefore, it is better if arguments are postponed till then. At request of Ld. Addl. PP, matter is adjourned.

Re-list the matter for arguments on 22.09.2020.

Interim order to continue till then and the applicant is directed not to contact the prosecutrix or any other witness.



State Vs. Razzak
FIR No. 710/20
PS Nangloi
U/s 307/302/120-B IPC

18.09.2020

Present:

Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.

Shri Anil Vats, counsel for applicant/accused Razzak.

Counsel for accused submits that matter is listed for arguments on the bail application after supplying copy of charge-sheet.

Since IO is not present and this is the matter U/s 302 IPC, issue court notice to IO to appear in person on the next date of hearing for assisting the Ld. Addl. Public Prosecutor.

Re-list the matter for arguments on 19.09.2020.

FIR No. 63/20 PS: Ranhola U/s 354/376/506 IPC State Vs. Sohan Sharma

18.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Sanjay Kumar counsel for applicant/accused.

Neither the prosecutrix nor IO is present.

This is the matter under Section 376 read with Section 354 IPC. So, issue notice to the IO to bring the prosecutrix on next date either in person or through VC. On request of counsel, IO is also directed to produce the chargesheet for arguments on bail application.

Put up for arguments on 22.09.2020.

FIR No. 541/20 PS: Hari Nagar U/s 376/506 IPC State Vs. Sharukh

18.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Neither the prosecutrix nor IO is present.

Issue notice to IO to join the proceedings either through VC or

physically to identify the complainant/prosecutrix at the time to arguments on bail.

On request of counsel, put up for arguments on 19.09.2020.

FIR No. 157/20
PS: Ranhola
U/s 4 Muslim Women Protection of the Right, 2019
State Vs. Rashid

18.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Counsel for the applicant through videoconferencing.

Counsel for applicant has told the Ld. Additional PP that regular anticipatory bail application is pending before the court of Ld. ASJ Sh. Ankur Jain so, the application be heard and disposed off by the said court only. Heard.

Let this application alongwith complete record (whatever received in this court) be placed before the court of Ld. ASJ Sh. Ankur Jain, returnable for **21.09.2020**.

FIR No. 600/2020 PS: Ranhola U/s 308 IPC State Vs. Rahul Kumar

18.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

IO ASI Sunil Dutt is present. Reply filed.

None for applicant either through VC or physically, despite repeated

calls.

List for arguments on 24.09.2020.

FIR No. 311/20 PS: Patel Nagar U/s 420/120-B IPC State Vs. Krishan Kumar

18.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Janender Kumar counsel for applicant/accused.

Mr. Alok Pandey counsel for complainant through VC.

Counsel for complainant submits that he would like to argue the application physically since counsel for accused is present in person. Counsel further submits that he is in Hyderabad right now and seeks date of 24.09.2020. Heard. Granted.

On request, put up for arguments on 24.09.2020.

State Vs. Laxman @ Rocky FIR No. 353/2020 PS Mundka U/s 20(b)(ii)B of NDPS Act

18.09.2020

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.

Shri C.B Garg, counsel for applicant/accused.

By this order, I shall decide the present regular bail application filed on behalf of applicant/accused Laxman @ Rocky. Facts as stated in the bail application are as follows:

It is submitted that applicant is innocent and has been falsely implicated. It is submitted that applicant is in judicial custody since 08.07.2020. It is submitted that charge-sheet has been filed and further investigation is not pending. It is submitted that there are no public witnesses and all the witnesses are police officials. Therefore, there is no chance of tampering with the prosecution case. It is submitted that applicant is a handicapped and parents of applicant have already been expired. It is submitted that the quantity of *ganja* allegedly recovered from the applicant is 1 Kg and 150 Grams which makes it just above small quantity. Quantity is not commercial in nature. It is submitted that IO has not followed procedure prescribed U/s 50 of NDPS Act. It is submitted that even result has not been received from the FSL. It is submitted that applicant shall abide-by all the terms & conditions of bail if the same is granted. It is submitted that Predecessor Court has granted bail to one accused from whose possession 13.5 Kg *ganja* has recovered and in the present case, just above 1 Kg of *ganja* has allegedly been recovered.

Learned Addl. Public Prosecutor has opposed the bail application submitting that intermediate quantity of *ganja* has been recovered from the possession of the applicant. It is argued that if bail is granted, applicant may again start selling contraband and may also jump bail.

I have heard arguments from both the sides.

Quantity of *ganja* recovered from the applicant is just above small quantity. Applicant is stated to be handicapped having no parents and is only bread earner of his family. Moreover, it is claimed that applicant is innocent and has been falsely implicated in the present case. Therefore, keeping in view the totality of the circumstances, the applicant is granted bail subject to the following terms & conditions:

- 1. That applicant shall furnish a bail bond in the sum of Rs. 20,000/-with one surety of like amount subject to the satisfaction of the court;
- 2. That applicant shall not jump bail and shall appear before the court on each & every date of hearing;
- 3. That applicant shall not tamper the case of the prosecution in any manner whatsoever;
- 4. That applicant shall not indulge himself in any other case of any nature whatsoever.

Copy of this order be given to all concerned through proper channels.

(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
18.09.2020

State Vs. Laxman @ Rocky

FIR No. 353/20

PS Mundka

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FIR No. 353/20 PS: Kirti Nagar U/s 356/379/411/34 IPC State Vs. Kasim @ Sahil

18.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Counsel for the applicant.

By this order, I shall decide the present bail application moved on behalf of accused/applicant Kasim @ Sahil. Facts as stated in the application are as follows:-

It is submitted that applicant is innocent and has been falsely implicated in this case. It is submitted that co-accused has already been granted bail in this case. It is submitted that applicant is not required for further investigation. That nothing incriminating has been recovered from the possession of the applicant and that the said recovery has been planted by the police. That the first bail application has already been dismissed by the Ld. Sessions Court. That applicant is not a previous convict. That the last bail application of the applicant was dismissed on 15.09.2020.

Ld. Additional PP for the State has opposed the application in view of reply of the IO. It is submitted that applicant was involved in the offence of snatching mobile phone of the complainant and running away from the spot but after covering a little distance, the vehicle on which the offence was committed slipped and both the accused fell down. Some onlookers and passerby overpowered both the riders and handed them over to the police. During inquiry, identity of both the accused was revealed as Arun @ Akash and present applicant Kashim @ Sahil. At the time of snatching, Arun was riding the scooty and Kashim @ Sahil was pillion rider. It is submitted that the accused Kashim does not reside at the address given by him. Bail is opposed on following grounds:-

- 1. Accused may jump the bail.
- Accused may threaten and influence the prosecution witnesses.

FIR No. 353/20 PS: Kirti Nagar U/s 356/379/411/34 IPC State Vs. Kasim @ Sahil

- Accused may commit same type of offence.
- 4. Accused does not have permanent address in Delhi.
- Accused does not reside at the given address.
- Accused was actively involved in commission of present offence.

I have heard arguments from both the sides. In the opinion of the court, present applicant is not entitled to release on bail at this stage. Even though, co-accused may have been granted bail as per submission of counsel, this court is not aware of the reasons and circumstances for which the co-accused Arun may have been granted bail. Bail of present applicant has been opposed on several grounds. Accused does not have any permanent address in Delhi. Moreover, as per reply, accused does not reside at the given address which make the accused a flight risk. It would become very difficult to ensure presence of applicant, if he runs away and jump bail. Moreover, there is every possibility that applicant may threaten, influence or even harm the prosecution witness who is a lady. Therefore, keeping in view the above-mentioned reasons, there is no change in circumstances of the applicant from the previous occasions which may entitle the applicant to release on bail. Hence, the bail application is rejected.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.

State Vs. Mohit FIR No. 384/19 PS Mundka U/s 363/376 IPC

18.09.2020

Present:

Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.

Shri Narendra Singh, counsel for applicant/accused.

IO SI Lalita in person alongwith victim 'S'.

As per case of prosecution, there are two victims out of whom, only one victim is present today in the court. As per previous orders, IO is directed to produce both the victims on the next date of hearing.

Re-list the matter on 22.09.2020.

State Vs. Ravi FIR No. 800/20 **PS Nihal Vihar** U/s 25/27/54/59 Arms Act

18.09.2020

Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State. Present:

Mr. B.L. Madhukar, counsel for applicant through videoconferencing.

Reply to bail application not received. Issue court notice to IO to file reply positively on NDOH.

Counsel for applicant submits that good conduct report of applicant be called from Jail Superintendent concerned.

Heard.

Notice be issued to Jail Superintendent concerned to file certificate of conduct whether the conduct of the applicant is good or bad in the jail.

Re-list the matter for arguments on 24.09.2020.

State Vs. Yoginder Singh FIR No. 344/2018 PS: Kirti Nagar U/s 365/392/395/412/34 IPC

18.09.2020

Present:

Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.

Shri Sanjay Kumar, counsel for applicant/accused.

By this order, I shall decide the application seeking grant of regular bail to applicant Yoginder Singh. Facts as stated in the bail application are as follows:

It is submitted that one of the co-accused Prakash Jha has already been granted bail by Hon'ble High Court. That the present bail is sought not only on merits but also on the ground of parity. It is submitted that the present applicant was denied bail earlier because the investigating agency used to report that the applicant is involved in other criminal cases which were pending. It is argued that now the applicant has been released in all those cases and therefore, the present application be considered on merits once again. It is submitted that applicant has been released on interim bail three times but has never misused the liberty of bail. It is submitted that applicant has been lodged in judicial custody for a lone time and there is no evidence whatsoever against the applicant. It is submitted that applicant has been falsely implicated in this case by the police because of his alleged previous involvements in which cases the applicant has already been released by the Hon'ble Courts. It is submitted that applicant had in fact given a written complaint regarding the theft of his vehicle which was allegedly used for the commission of the offence in the present case. But the police officials instead of solving the theft of the vehicle of the applicant, falsely implicated the applicant himself in the present case. It is submitted that the police has deliberately not obtained the Call Detail Record of the applicant because the CDR will show that the applicant was picked up from his house instead of the spot of the offence.

State Vs. Yoginder Singh

FIR No. 344/18

PS Kirti Nagar

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Learned Addl. Public Prosecutor has opposed the bail application. It is submitted on behest of prosecution that applicant was present at the time of commission of offence and was actively involved in the offence.

I have heard arguments from both the sides.

In this case, the court is inclined to agree with the submissions of Learned Counsel for applicant. A big reason for denial of bail to the applicant in the previous applications was the report of IO that the applicant was involved in several other cases of theft and similar offences which were still pending. As per today's report, out of those five cases, the applicant has been released in four of those cases and data pertaining to fifth case is not available, as per the report of the IO. Applicant has been in JC for a long time. At this argument, there is no report with respect to the Call Detail Record of the applicant at the time of commission of offence. Applicant has been languishing in JC for a long time and because of the present situation, there is no telling when the case shall resume for hearing and when the evidence will be recorded. Therefore, in the opinion of the court, in the given facts & circumstances of the case, the applicant is granted bail subject to the following terms & conditions:

- 1. That the applicant shall furnish a bail bond in the sum of Rs. 25,000/-with one surety of like amount to the satisfaction of the court;
- 2. That the applicant shall appear before the court on each & every date of hearing;
- 3. That the applicant shall not tamper with the case of the prosecution in any manner whatsoever;
- 4. That the applicant shall not involve himself in any other crime while he is out on bail.

(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
18.09.2020^{vp}

FIR No. 137/17

PS: Khyala

U/s 302/397/201/411/452/34 IPC

State Vs. Vikas @ Loba @ Loha

18.09.2020

Present:

Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Bhishm Dutt counsel for applicant from DLSA.

By this order, I shall decide the present application moved on behalf of accused/applicant Vikas @ Loba @ Loha. Facts as stated in the application are as follows:-

That the present application has been filed requesting interim bail for a period of two months for providing medical treatment and taking care of the wife of applicant. It is submitted that wife of applicant is ill and requires presence of applicant for her treatment. In short, bail has been sought on the ground of medical illness of wife and no other reasons at this stage.

Ld. Additional PP for the State has opposed the present application in view of reply of IO. It is submitted that wife of applicant does not reside in the matrimonial home and resides in her parental home. It is submitted that the inquiry has revealed that wife of applicant is fine and the medical treatment papers of the wife could not be obtained from the mother-in-law of the wife. It is submitted that applicant is involved in two criminal cases and report is enclosed.

I have heard arguments from both the sides. Keeping in view the fact that the report of IO reflects that there is no verification that wife of applicant is ill, it appears that applicant is trying to obtain bail on false grounds. Therefore, the application for grant of interim bail is rejected at this stage having not merits.

Copy of this order be sent to all concerned on their e-mail IDs and through proper channel.

FIR No. 390/18 PS: Hari Nagar U/s 302/201/120-B/34 IPC State Vs. Roshan Paswan

18.09.2020

Present:

Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Counsel for the applicant/accused.

By this order, I shall decide the present interim bail application moved on behalf of accused/applicant Roshan Paswan. Facts as stated in the application are as follows:-

It is submitted that the applicant is innocent and has not committed the said offence. It is submitted that applicant is in JC since long and this is an application requesting grant of interim bail for a period of 45 days. It is submitted that the present bail application has been filed under recommendations of Hon'ble High Powered Committee of Hon'ble High Court of Delhi.

It is submitted by Ld. Additional PP that after going through the charge-sheet today, it is seen that the slippers which were recovered from the possession of applicant containing the blood, no sample could be leeched from the said slippers for forensic and DNA examination.

I have heard arguments from both the sides. As per submissions of Ld. Additional PP, no blood sample could be leeched from the slippers found in the possession of present applicant. Therefore, no scientific test could be done from the alleged blood sample of the said slippers to compare the same with that of the deceased. Applicant is in JC since long and there is very less likelihood of resuming

FIR No. 390/18 PS: Hari Nagar U/s 302/201/120-B/34 IPC State Vs. Roshan Paswan

court work and trial because of the present pandemic situation. Therefore, keeping in view the fact that trial may take a long time and at this stage there does not appear to be a very strong chain of evidence against the present applicant as has been perused from the charge-sheet, it would be unjust to keep the present applicant in further judicial custody till the time at least the present pandemic situation changes. It appears to be a fit case to grant interim bail to the present applicant as as per the Superintendent report, conduct of applicant is good and applicant is not involved in any other case. So, applicant is granted interim bail for a period of 45 days as per recommendations of Hon'ble High Powered Committee of Hon'ble High Court of Delhi from the date of his release on furnishing bail bond in the sum of Rs.25,000/- with one surety of like amount and subject to the condition that after expiry of 45 days, accused shall surrender himself before the court/Jail Superintendent (in forenoon session). Applicant shall not contact any prosecution witnesses during this period.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.